
(2021) 02 CAT CK 0029

In the Central Administrative Tribunal

Case No : Original Application No. 216 Of 2021, Miscellaneous Application No. 251 Of 2021

J.N. Meena, DCM

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 01-02-2021

Acts Referred:

Citation : (2021) 02 CAT CK 0029

Hon'ble Judges : L. Narasimha Reddy, J;Aradhana Johri, Member (A)

Bench : Division Bench

Advocate : B.C. Nagar, Krishna Kant Sharma

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicant is working as Deputy Commercial Manager (DCM) in the Northern Railway. Disciplinary proceedings were initiated against him by

issuing a charge memo on 22.12.2018. As many as 10 articles of charges were incorporated therein. The applicant submitted his explanation and

taking the same into account, the disciplinary authority appointed the Inquiry Officer. It is stated that though the Inquiry Officer submitted his report on

07.08.2020, the disciplinary authority directed fresh inquiry. The applicant states that the fresh inquiry has also been concluded in December, 2020. His

grievance is that, the respondents have not concluded the proceedings and on account of the same, he is facing serious hardship. This OA is filed with

a prayer to direct the respondents to conclude the proceedings within a time frame and to take further steps.

2. We heard Shri B.C. Nagar, learned counsel for applicant and Shri Krishna Kant

Sharma, learned counsel for respondents, at the stage of admission.

3. The applicant was issued a charge memo way back on 22.02.2008. It is not necessary for us to take note of the articles of charges as such. The

fact remains that the Inquiry Officer submitted his report on 07.08.2020, but the disciplinary authority has ordered further /fresh inquiry. According to

the applicant, the inquiry so ordered was concluded on 30.12.2020. We are of view that the proceedings cannot be kept pending indefinitely.

4. We, therefore, dispose of the OA, directing the respondents to conclude the disciplinary proceedings initiated against the applicant through charge

memo within four months from the date of receipt of a copy of this order.

Pending MA No.251/2021 shall stand disposed of.

There shall be no orders as to costs.